

(2020) 10 SEBI CK 0063

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.224, 231 Of 2020, Miscellaneous Application No. 222 Of 2020

Gautam Thapar & Ors

APPELLANT

Vs

Securities And Exchange Board Of India And Anr

RESPONDENT

Date of Decision : 16-10-2020

Acts Referred:

Citation : (2020) 10 SEBI CK 0063

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Dr. C. K. G. Nair, Member; M. T. Joshi, J

Bench : Full Bench

Advocate : Somasekhar Sundaresan, Sneha Jaisingh, Mustafa Doctor, Mihir Mody, Shehaab Roshan, Zal Andhyarujina, Ishani Khanwilkar, Nausher Kohli, Narendra Dingankar, Sohil Shah, Pradeep Sancheti, Amit Agrawal, Etc

Judgement

1. We have heard the learned senior counsels/ learned counsels for the parties through video conference.

2. It has been pointed out by Mr. Somasekhar Sundaresan, learned counsel for the appellants in Appeal No. 224 of 2020 and Mr. Pradeep Sancheti,

learned senior counsel in Appeal No. 231 of 2020 that the company had served a reply only two days ago and again today in the early hours. In view

of the aforesaid, the matter is adjourned to enable the appellants to file a rejoinder within a week. We also make it clear if any additional

information/document is filed in the rejoinder the same may also be provided on a supplementary affidavit to enable SEBI to file a reply to the

supplementary affidavit.

3. List for hearing on October 29, 2020.

4. Parties are directed to take instructions from the Registrar 48 hours before the

date fixed in order to find out as to whether the matter would be taken up for hearing through video conference or through physical hearing.

5. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.